

GOVERNMENT OF INDIA  
MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE

**LOK SABHA**  
**UNSTARRED QUESTION No. 3400**  
TO BE ANSWERED ON 13.03.2020

**Protection of Aravali Forest**

3400: SHRI ANUMULA REVANTH REDDY:

Will the Minister of ENVIRONMENT, FOREST AND CLIMATE CHANGE be pleased to state:

- (a) whether the Government is aware that due to the implementation of Punjab Land Preservation Act (PLPA) Amendment Bill, 2019 by Haryana Government, more than 60000 acres of protected Aravali forests and 10000 acres of Shivalik forests shall be opened for real estate developers thereby risking wildlife, water/air quality and the health of millions of people living in Delhi NCR;
- (b) if so, the details thereof;
- (c) whether the Government has taken any action or proposes to take any action to save Aravali Forests from PLPA Amendment Bill, 2019; and
- (d) if so, the details thereof and if not, the reasons therefor?

**ANSWER**

**MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE**  
**(SHRI BABUL SUPRIYO)**

- (a) & (b) As per the information received from Government of Haryana, the Hon'ble Supreme Court of India in Writ Petition (Civil) No 4677/1985 vide their order dated 01.03.2019 have directed the Government of Haryana not to act under the amended Punjab Land Preservation Act, without the permission of the Court. Hence there has been no cause of action in the matter.
- (c) & (d) Since the amended Act is not operational there is no adverse impact due the amended Act.

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